

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1468 /ND/2019

In the matter of :

Nuvoco Vistas Corporation Ltd

.. PETITIONER

Vs.

DVS Infrastructure (P) Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 02.7.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Ms. Deepa Krishan,
Hon'ble Member (Technical)


For the Petitioner /Op. Creditor : Mr. Gaurav Bahl, Advocate

For the Respondent/Corporate Debtor :

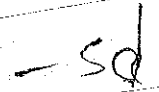
ORDER

Learned Counsel for the petitioner is present and represents about the operational debt and states that subsequent to the filing of this Petition on 07.6.2019, reply has been received from the Corporate Debtor to the demand notice issued under Section 8 of IBC, 2016 and in the circumstances, the petitioner has filed an additional affidavit bringing out the facts and reply sent by the Corporate Debtor subsequent to the filing of petition. Let Notice to the Corporate Debtor be issued vide all modes including through the process of this Bench, returnable on 31.7.2019. The Corporate Debtor to be served through its Directors as well within a week. Affidavit of service be filed.

List on 31.7.2019.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit